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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.210/130/2020
(with MA NO.210/00135/2020)**

Dated this Wednesday, the 05th day of February, 2020

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
R.N.SINGH, MEMBER (J)**

1. Vaman S. Dighe, Jr. Technical Officer (Scientific)
R/A B-502 Karan Paradise, Shankar Nagar,
Pimple Gaurav, Pune 411 061.
2. Shri Dhananjay Rai, Scientific Assistant CQA(ME),
Aundh Road, Khadki Pune, R/A Room No.11,
Aroma Apartment, New Colony, Khojgaon,
Ambarnath (W) 421 505, Mobile No.7972273355.- **Applicants**
(By Advocate Shri Vicky Nagrani)

Versus

1. Union of India, Through Controller,
Controlerate of Quality Assurance (ME),
Department of Production (DGQA), Govt. of India,
Ministry of Defence, Khadki, Pune 411 020.
2. The Director General of Quality Assurance,
Dept. of Defence Production (DGQA),
Government of India, Ministry of Defence,
DHQ PO, New Delhi 110 011.
3. Controller General of Defence Accounts CGDA,
Ulanbatar Road, Palam, Delhi Cantt. 110 011.
4. The Deputy Controller of Funds and Accounts,
Accounts Office Ammunition Factory KGF,
Khadki, Pune 411 003.
5. Principal Controller of Defence Accounts Pension
Draupadi Ghat, Allahabad 211 001. **- Respondents**

ORAL ORDER

Per : R.N.Singh, Member (Judicial)

Heard Shri Vicky Nagrani, learned counsel
for the applicants.

2. The applicants two in number have filed the present OA, on being aggrieved of the fact that the benefit of pay fixation as already granted by this Tribunal to similarly placed persons by Ernakulam Bench of this Tribunal vide order/judgment dated 03.04.2018 in OA No.569/2014 title **All India Naval Clerks Association and others Vs. Union of India and others** (Annex A-3) have not been extend to them.

3. The learned counsel for the applicants submits that once the aforesaid order dated 03.04.2018 has attained finality, it was incumbent upon the respondents to extend the benefit of said order of this Tribunal to all similarly placed persons including the applicants herein. However, in spite of representations from the applicants dated 24.08.2018 (Annex A-3) in this regard, the respondents have failed to redress the applicants' grievances.

4. The learned counsel for the applicants submits that the applicants representations, referred to above, are still lying pending for consideration by the respondents. He further submits that the applicants shall be satisfied

if the present OA is disposed of at this very stage with direction to the respondents to consider the applicants' aforesaid representations and to dispose of the same in a time-bound manner.

5. In the facts and circumstances, we are of the considered view that if such request of the applicant is accepted, no prejudice is likely to be caused to the respondents.

6. In view of the aforesaid and without going into the merits of the claim of the applicants raised in the present OA, the OA is disposed of with a direction to the respondents to consider the applicants' aforesaid representations (Annex A-3) and to dispose of the same as expeditiously as possible and in any case within ten weeks from the date of receipt of a certified copy of this order by passing a speaking and reasoned order.

7. However, in the facts and circumstances, no order as to costs.

(R.N.Singh)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

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JD
10/02/2020

